

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

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O.A. 594/94.

Dt. of Decision : 24.5.94.

R. Rama Mohana Rao

.. Applicant

Vs

1. The Post Master General,
2. The Director of Postal Services,  
O/o the Post Master General,  
Vijayawada - 2.
3. The Senior Supdt. of Post Offices,  
Vijayawada Division,  
Vijayawada - 1. .. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA. 594/94

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman )

Heard Sri P. Krishna Reddy, learned counsel for the applicant and Sri ... for the respondents.

2. This OA was filed assailing the order dated 29-4-1994 to the extent of his transfer to Chandlapadu. It is contended that the order of his transfer is violative of Guidelines No.NU/RT, dated 23-4-1993. It is contended that while retaining some of those who joined at Vijayawada earlier to him he was transferred and it is contrary to the Guidelines issued in regard to the transfers.

3. The further contention for the applicant is that his working as ED stamp vendor at Vijayawada and it will cause much inconvenience to his family, transfer and it is also against the policy of the Central Government wherein it is stated that both the spouses should be allowed to work at the same place as far as possible.

4. We feel that it is for the higher authorities i.e. the Post Master General, Vijayawada, R-1, to consider the same dispassionately in case the applicant is going to submit his representation in regard to the same.

4. So, in the circumstances it is just and proper to pass the following order :

If the applicant is going to submit his representation to the Post Master General, Vijayawada by 31-5-1994, the same had to be disposed of dispassionately, expeditiously and properly by 20-6-1994. Till then the applicant should not be relieved and <sup>and required for joining</sup> except when a reliever is posted. In case the applicant has

X

2nd fl<sup>o</sup>  
X

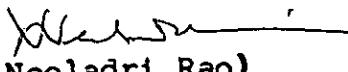


to be relieved in the contingency referred to before the disposal of the representation of the applicant by R-1 and if the applicant is advised to apply for leave pending disposal of that representation, the leave has to be granted.

5. The OA is disposed of <sup>accordingly</sup> at the admission stage. No costs.



(R. Rangarajan)



(V. Neeladri Rao)

Dictated in Open Court <sup>Auth.</sup> Deputy Registrar (J) CC

To

1. The Postmaster General, Vijayawada-2.
2. The Director of Postal Services,  
sk O/o the Postmaster General, vijayawada-2.
3. The Senior Superintendent of Post Offices,  
vijayawada Division, vijayawada-1.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.
5. One copy to Mr.N.v.Ramana, Addl.OGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.T.C.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 26-5-1994

~~ORDER~~ JUDGMENT

M.A/R.A./C.A./No.

..... 594 in  
..... 594/94

T.A.No.

(w.p. )

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions ~~ad admis~~ ~~stop~~

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Central Administrative Tribunal  
DESPATCH

Rejected/Ordered.

6 JUN 1994

No order as to costs.

HYDERABAD BENCH

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30/6/94  
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